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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/1646-1648/2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Smti. Bijay Lashmi Boruah,
Judge, Employee Insurance Court,
Presiding Officer, Labour Court,
Presiding Officer, Wakf Tribunal,
Guwahati, Assam

Dated Guwahati, the 28th February, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. LCG.11/2002-2003/174, dated 23.02.2024

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period 2022-2025 for your previously undertaken tour from Guwahati to Delhi and back, w.e.f. 13.01.2024 to 18.01.2024 by modifying the LTC permission that was granted to you to visit Gujarat from Guwahati and return vide this registry's letter no. HC.VII-06/338/2024/A, dated 10.01.2024.

Further, you have been allowed to cancel the three casual leaves dated 18.01.2024, 19.01.2024 and 21.01.2024 that was already granted to you, along with the LTC permission vide this Registry's above mentioned letter.

Thanking you.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/1646-1648/2024/A. Dated 28th February, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR(VIGILANCE)

28.02.2024